HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW

WRIT - C No. - 10990 of 2026

Amit Kant Saxena

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Food/ Civil Supplies Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shashi Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.
HON'BLE SUBHASH VIDYARTHI, J.

1. Case is called out.

2. None appears for the petitioner, however, learned Standing Counsel for the State is present.

3. Connect and list this case with C.R.L.P. No.8810 of 2023.

(Subhash Vidyarthi,J.) (Rajan Roy,J.)

October 23, 2026
-Piyush-

Digitally signed by :-
PIYUSH YADAV
High Court of Judicature at Allahabad,
Lucknow Bench

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Court No. - 1

HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.

1. Let Shri Amit Kant Saxena, petitioner, who is a practising Advocate, appear before this Court **tomorrow i.e. 20.11.2026** as in the instructions provided to Dr. V. K. Singh, learned Government Advocate by the concerned department, serious allegations have been levelled against him. It is also stated that there is evidence in support thereof.

2. Shri Amit Kant Saxena shall disclose the total number of applications under the Right to Information Act filed by him or his juniors or his family members and how many such petitions have been filed by him based on such Right to Information application/information or otherwise in his own name or in the name of his juniors or family members. It is also informed that the wife of the petitioner, namely, Smt. Shashi Srivastava is also a practising Advocate.

3. No application for withdrawal of the writ petition shall be entertained by the Registry.

November 19, 2026
akhilesh/-

(Manjive Shukla,J.) (Rajan Roy,J.)

Digitally signed by :-
AKHILESHWAR KUMAR
High Court of Judicature at Allahabad,
Lucknow Bench

HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW

WRIT - C No. - 10990 of 2026

Amit Kant Saxena

.....Petitioner(s)

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.....Respondent(s)

Counsel for Petitioner(s)	:	Shashi Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.

1. Shri Amit Kant Saxena-petitioner, who is a practicing Advocate has appeared before us. We have interacted with him. The allegation in the instructions as noticed in the earlier order are indeed very unfortunate. We do not want to say much at this stage and would like to give an opportunity to Shri Amit Kant Saxena to respond to the allegations which shall now be brought on record by an affidavit. It is informed by Dr. V.K. Singh, learned G.A. for the State that apart from the allegations therein, there are complaints/allegations against the petitioner-Shri Amit Kant Saxena in various other Districts all pertaining to Food and Civil Supplies Department and Food Corporation of India etc. So far as lodging of the F.I.R., learned Government Advocate says it is under process.

2. We restrain the petitioner from filing any application under the Right to Information Act, 2005 hereinafter in his own name and also from filing any Public Interest Litigation in any Court or any other petition raising a public cause unless he has locus standi based on a direct grievance referable to him i.e. as a person directly aggrieved considering the nature of allegations against him. The only reason we are not detailing the allegations is that it may not only put the petitioner, who is an Advocate to disrepute but also unnecessarily cast a doubt on the general reputation of Advocates in society, as of now.

3. A weeks time, as prayed by learned Government Advocate, is granted

for filing the aforesaid affidavit.

4. As ordered earlier, no application for withdrawal of this petition shall be entertained by the Registry of this Court and the petition shall continue to be part of bunch of writ petitions leading petitioner being C.R.L.P. No.8810 of 2023 because the issue which has arisen herein has serious repercussions about the conduct of Advocates. In fact, we find that Shri Amit Kant Saxena has filed three other petitions apart from this petition bearing C.R.L.P. No.10336 of 2026, Writ C No.11347 of 2026 and 11472 of 2026 wherein the subject matter is the same. C.R.L.P. No.10336 of 2026 and this petition bearing Writ C No.10990 of 2026 are already connected with the bunch of writ petitions leading petition being C.R.L.P. No.8810 of 2023. Let the aforesaid two writ petitions bearing Writ C No.11347 of 2026 and Writ C No.11472 of 2026 be also clubbed with Writ C No.10990 of 2026. Shri Amit Kant Saxena, who is present shall file an affidavit mentioning the total number of cases which he has filed in this Court which are pending.

5. Let the matter be placed before Hon'ble the Chief Justice for requisite orders.

6. Shri Amit Kant Saxena-petitioner shall again appear before this Court on the next date.

7. We request Shri Subhash Chandra Pandey, learned Counsel for the Bar Council of Uttar Pradesh to be present whenever these cases are taken up as he is already appearing in the bunch of writ petitions leading petition being C.R.L.P. No.8810 of 2023.

8. List this case on 27.11.2026.

(Manjive Shukla,J.) (Rajan Roy,J.)

November 20, 2026
-Piyush-

Digitally signed by :-
PIYUSH YADAV
High Court of Judicature at Allahabad,
Lucknow Bench